

Agreement on Trade and Commerce

April 24, 1963

THE REPUBLIC OF INDONESIA CONCERNING TRADE AND COMMERCE

New Delhi

The Government of India and the Government of the Republic of Indonesia,
ANIMATED by the desire to develop, extend and consolidate trade and economic relations between
the two countries for their mutual benefit,
HAVE agreed as follows

Article I

The contracting parties will take all appropriate measures to consolidate trade between the two countries in all possible ways, in particular with regard to the items mentioned in the Schedules 'A' and 'B' to this Agreement.

Nothing in this Agreement shall be deemed to preclude trade in or commodities not mentioned in the said Schedules.

Article II

The contracting parties agree further that the exchange of goods be subject to and within the scope of the general import-export regulations in force from time to time in each country.

Article III

The contracting parties agree that the grant of facilities and accordingly the issue of licences for the import and export of goods or commodities by each country to the other shall be no less favourable than those applied to any other country.

Article IV

In order to promote international trade both parties will take all appropriate measures to facilitate trade on a multilateral basis.

Article V

The contracting parties agree that the exchange of commodities/ goods under this Agreement will be subject to prices and quality being satisfactory.

Article VI

In order to facilitate the implementation of the Agreement, the contracting parties agree to consult each other in respect of any matter arising from or in connection with the supply of goods or commodities between the two countries.

Article VII

Ships on Indonesian or Indian registry shall be accorded in the ports of the other party the usual facilities in respect of bunkering and other services and the customary treatment in respect of duties, charges and taxes, subject to foreign exchange regulations in force from time to time in each country. No ships of either party shall have the right to participate in the coastal trade of the other party.

Article VIII

This Agreement shall come into force provisionally from the date of signature and finally on

ratification by the Government of the two countries, and shall remain in force for a period of three years.

DONE in New Delhi on the 24th day of April, 1963, in two originals in the English language, both texts being equally authentic.

Sd/-

HARUN SALEH

For the Government of the Republic of Indonesia.

Sd/-

D. K. SRINIVASACHAR

For the Government of India.

SCHEDULE A

COMMODITIES AVAILABLE FOR EXPORT FROM INDONESIA TO INDIA

1. Petroleum products (kerosene oil, high speed diesel oil, furnace oil, etc)
2. Rubber
3. Palm oil
4. Copra
5. Timber
6. Kapok
7. Gums and Resins
8. Cinnamon
9. Nutmeg
10. Betel nuts
11. Miscellaneous.

SCHEDULE B

COMMODITIES AVAILABLE FOR EXPORT FROM INDIA TO INDONESIA

1. Cotton yarn
2. Cotton and woollen piece goods; synthetic fibre textiles and made up goods
3. Jute and jute products
4. Coir yarn and manufactures
5. Agricultural and food items like coffee, tea, vegetable and hydrogenated oils, linseed oil, sandalwood
6. Chemical, pharmaceutical and allied products, including paints, pigments, varnishes, links and dyestuffs

7. Engineering goods, including electrical goods; machinery for jute, textile, sugar, oil, printing, and cement mills; fans, bicycles, sewing machines and their components and spare parts; pumps, diesel engines, oil expellers; shaping machines, lathes, loom motors, railway rolling stock; safes and strong boxes; telephone and telegraph equipment; agricultural tools and implements; machinery components, parts and accessories, machine tools and workshop equipment, iron and steel material
8. Hardware and constructional material, including household and building material
9. Miscellaneous goods like synthetic stones, lac and shellac, printed books, newspapers, periodicals, stationery and sports goods, rubber and plastic goods, films, cigarette paper, aluminium foil.